NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No. 596/KB/2017 CA(IB) No.110/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh

2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th February 2018, 10.30 A.M.

Name of the Company		City Bank N.A-Vs-Cosmic Ferro Alloys Ltd		
Under Section		7 IBC		
SI. No.		nation of Authorized (IN CAPITAL LETTER		of Signature with date
	Isha Sinha	7	IRP	Ismilis_ 08-02-2018.
	Siddhaetho	Datta		08-02-2018.

1. Mr D.N. shorma

2. Mr Nilay Carpubled Adv for Supporting Dy

Cradity

New Hariyana

Transport (6.)

AMITESH P-RAY (DVC)

Duy 8/02

/ P.T.O.

ORDER

Ld. Counsel on behalf of Interim Resolution Professional as well as Ld. Counsel on behalf of DVC and one of the supporting creditor is present.

CA (IB) No. 110/KB/2018 has been filed seeking restoration of electricity supply at the Barjora Plant.

Ld. Counsel appearing on behalf of DVC made a request that time may be given for filing reply. Prayer is allowed. Reply may be filed within 12/02/2018 with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed by 13/02/2018 with a copy in advance to the opposite party.

It is to be clarified that order of moratorium has been passed w.e.f. 16/01/2018 and during the moratorium period certain restriction has been imposed. Respondent (DVC) are to comply with the order passed by us on 16/01/2018. Copy of the order dated 16/01/2018 may be hand over to the respondent (DVC).

List the C.A. on 14/02/2018.

Sd

(Jinan K.R.) Member (J) Sd

(V.P.Singh) Member (J)